

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:272
ANSWERED ON:23.02.2011
CYBER CRIME
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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there has been a spurt in cyber crimes/frauds in the country in recent past;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the relevant laws to make the punishment more stringent;
- (d) if so, the details thereof; and
- (e) if not, the manner in which the Government proposes to tackle increasing cyber crimes?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) and (b): A total of 217, 288 and 420 cases were registered under IT Act, 2000 during 2007, 2008 and 2009 respectively, thereby showing an increasing trend. A total of 339, 176 and 276 cases were reported under cyber-crime related Sections of IPC during 2007, 2008 and 2009 respectively.

Indian Computer Emergency Response Team (CERT-In) has observed that there is significant increase in the number of cyber security incidents in the country. A total of 2565, 8266 and 10315 security incidents were reported to and handled by CERT-In in the year 2008, 2009 and 2010 respectively. These security incidents include website intrusions, phishing, network probing, spread of malicious code like virus, worm and spam etc.

(c) and (d): The Information Technology Act, 2000 has been amended by the Information Technology (Amendment) Act, 2008. The Act has provisions for dealing with various cyber crimes by way of punishments in the forms of imprisonment ranging from 3 years to life imprisonment and with fine. The Act also provides for penalty and compensation to the affected victims for damage to computer, computer system, failure to protect data etc.

(e): Does not arise.